

In the High Court of Judicature, Bombay.

Tues day, the 1<sup>st</sup> day of October 1864

SPECIAL APPEAL No. 624 of 1864.

Puqhoornath Gopal, deceased,  
his son and heir Anandras  
of the Satara District

Appellant,

(Original Plaintiff)

versus

Gouindras Gopal of the  
Satara District

Respondent,

(Original Defendant)

Rs. 150 — " — "

The claim in the Original Suit was to recover a portion of a share  
in accordance with the terms of a deed of separation,  
according to which, for a consideration, Defen. agreed  
to vacate the said portion at the end of a year, now elapsed.

In Appeal No. 306 of 1863 the Actg. Judge  
of the District of Satara at Pethuram confirmed  
the Decree of the Juff. of Satara who had thrown out the claim.

A Special Appeal was preferred in the High Court on the grounds that ~~the~~ the  
decision of the acting Judge is contrary  
to Law in that

(a) There has been misconstruction  
of



MEMORANDUM OF COSTS incurred in Special Appeal No. 624

of 186 4. against the decision of the *Acting Judge* of the District of *Satara* and disposed of on the 4<sup>th</sup> Oct: 1864 by *Confirming the same with costs*

BY THE APPELLANT—

*In the District.*

In the *Moonseff's Court* ..... 36 1/2 4 ✓

In the *Acting Judge's Court* ..... 17 2 " ✓

*In this Court.*

Stamp for Memorandum of Special Appeal ..... 8 " " ✓

Stamps for copies of Decree and Judgment ..... 3 8 " ✓

Stamp for Vukeelutnama ..... 2 " " ✓

Batta for Process and Postage ..... 1 4 " ✓

Sectioner's Fee ..... 1 12 " ✓

Vukeel's Fee ..... 4 8 " ✓

Rupees..... 54 14 ✓

BY THE RESPONDENT.

*In the District.*

In the *Moonseff's Court* ..... 37 11 6 ✓

In the *Acting Judge's Court* ..... 5 8 " ✓

*In this Court.*

Stamp for Vukeelutnama ..... 2 " " ✓

Vukeel's Fee ..... 4 8 " ✓

Rupees..... 43 3 6 ✓



*For Seal*  
*For acting Registrar*

*For Seal*  
The 4<sup>th</sup> day of October 1864